
(2026) 01 P&H CK 1806

In the Punjab And Haryana At Chandigarh

Case No : Civil Writ Petition No. 39113 Of 2025 (O&M)

Daljeet Singh And Others

APPELLANT

Vs

Pepsu Road Transport Corporation, Patiala

RESPONDENT

Date of Decision : 13-01-2026

Acts Referred:

Constitution Of India, 1950 — Article 226, 227

Citation : (2026) 01 P&H CK 1806

Hon'ble Judges : Harpreet Singh Brar, J

Bench : Single Bench

Advocate : S.S. Salar

Final Decision : Disposed Of

Judgement

Harpreet Singh Brar, J

1. Present civil writ petition has been filed under Articles 226/227 of the Constitution of India for issuance of a writ in the nature of mandamus directing the respondent to treat the petitioners as regular and pass an order regularizing their services w.e.f. the date of their initial appointment after adding a period of 18 months, as per relevant rules.

2. Learned counsel for the petitioners submits that at this stage, the petitioners would be satisfied, if the legal notice dated 13.09.2025 (Annexure P-2) is decided by the respondent, in terms of the judgments rendered by this Court in CWP-8240-2008 titled as Dalbir Singh and others Vs. Pepsu Road Transport Corporation and another, decided on 22.03.2010 and CWP- 12211-2021 titled as Hans Raj and others Vs. Pepsu Road Transport Corporation and another, decided on 03.09.2025, by passing a speaking order, after affording an opportunity of hearing, in a time bound manner.

3. Notice of motion.

4. At this stage, Mr. Abhilaksh Gaiind, Standing Counsel, assisted by Ms. Priya

Jarial, Advocate, accepts notice on behalf of the respondent and has no objection, in case a direction is issued to the respondent to consider and decide the legal notice dated 13.09.2025 (Annexure P-2) in terms of the aforesaid judgments passed by this Court, in a time bound manner, by passing a speaking order.

5. In view of the limited prayer made by learned counsel for the petitioners, present petition is disposed of and the respondent-Corporation is directed to consider and decide the legal notice dated 13.09.2025 (Annexure P-2) in the light of judgments rendered by this Court in Dalbir Singh's case (supra) and Hans Raj's case (supra) and pass a speaking order, after affording an opportunity of hearing to the petitioners, within a period of three months from the date of receipt of certified copy of this order.

6. Further, the decision taken on the legal notice dated 13.09.2025 (Annexure P-2) shall be conveyed to the petitioners.

7. Needless to say, if the petitioners are found entitled to the relief sought, the same be granted to them forthwith by the competent authority.